

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
RAJYA SABHA
QUESTION NO 26.11.2009
ANSWERED ON
REGULARIZATION OF UNAUTHORIZED COLONIES IN DELHI

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Dr. Prabha Thakur

Will the Minister of COAL AND MINES be pleased to state :-

- (a) whether thousands of people live in various unauthorized colonies in Delhi;
- (b) the details of the unauthorized colonies in Delhi which have been regularized by Government till date;
- (c) the total number of other such unauthorized colonies for which Government has formulated plan for regularization; and
- (d) if so, the details of plan and the names of colonies along with the time schedule of this regularization for which Government has prepared a plan?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

(SHRI SAUGATA ROY)

(a) :Yes, Sir.

(b)& (c):Pursuant to the Revised Guidelines 2007 and the Regulations for Regularization of Unauthorized Colonies in Delhi notified by Delhi Development Authority (DDA) on 24th March, 2008 and 16th June, 2008, no unauthorized colony has been formally regularized. The Government of National Capital Territory of Delhi (GNCTD) has received 1639 applications for regularization and has issued 1218 provisional certificates.

(d):The Revised Guidelines and Regulations contain the general principles, procedure, steps to be taken, parameters etc. for regularization of Unauthorized Colonies. The time schedule for regularization of Unauthorized Colonies has been given in para 5 of Notification dated 24th March, 2008 and Notification dated 16th June, 2008. A time period of two months has been prescribed for scrutiny of layout plan. For finalizing the boundary of each identified colony, a time period of three months has been provided from the last date of submission of layout plan. Layout plan is to be approved by the Competent Authority within one month of receipt of layout plan after fixation of boundary by GNCTD. The process of regularization, except change of land use, is to be completed within six months and formal regularization after effecting change of land use is to be done within nine months of submission of layout plan. A time period of twelve months has been provided for formal regularization from the date of issue of provisional certificate. Lt. Governor, Delhi has been empowered to relax the time limit. The work relating to regularization would be coordinated, monitored and supervised by the GNCTD. Only those colonies fulfilling the provisions of Revised Guidelines and Regulations will be eligible for regularization.